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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA 50/2023 & CM APPL. 2694/2023 & CM APPL. 9480/2023 &
CM APPL. 58439/2023 & CM APPL. 66435/2023

RAJIV GANDHI FOUNDATION Appellant

Through: Mr. Prasanna S and Ms. Swati Arya,
Advocates

versus

UNION OF INDIA Respondent

Through: Mr.Chetan Sharma, ASG with
Mr.Kirtiman Singh, CGSC,
Mr.Shreya Mehra, Mr.Amit Gupta,
Mr.Vinay Yadav, Mr.Saurabh
Tripathi, Mr.Vikramaditya Singh and
Mr.Waize Ali Noor, Advocates for
UOI

CORAM:
HON'BLE MR. JUSTICE CHANDRA DHARI SINGH

% **ORDER**
29.04.2024

CM APPL. 15481/2024 (Condonation of delay in filing the reply)

The instant application under Section 151 of the Code of Civil Procedure, 1908 has been filed on behalf of the respondent/applicant seeking condonation of delay in filing the counter affidavit.

For the sufficient cause being shown in the application, the same is allowed and the delay of 14 days, in filing the counter affidavit, is condoned and the counter affidavit be taken on record.



Accordingly, the application stands disposed of.

RFA 50/2023

Learned counsel appearing on behalf of the appellant prays for one week's time to file rejoinder affidavit. Let the same be filed within one week as prayed.

List on 10th May, 2024.

It is made clear that no further adjournment shall be granted to either party on the next date of hearing.

CHANDRA DHARI SINGH, J

APRIL 29, 2024
gs/ryp

Click here to check corrigendum, if any